

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 35 of 2011 &
I.A. No.82 of 2011

Dated :19th July, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Konark Power Project Limited **... Appellant(s)**

Versus

Bangalore Electricity Supply Company Ltd. **....Respondent(s)**

Counsel for the Appellant(s): Mr. T.N. Rao
Counsel for the Respondent(s): Mr. Venkat Subramaniam for R.1

ORDER

After hearing the learned counsel for the parties, we are inclined to direct the Commission to consider afresh the materials which are placed before this Tribunal for granting the relief which is sought for before the Commission. However, the learned counsel for the Respondent seeks some time to get the instructions from his client.

Post the matter on **26.07.2011.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS